

CC No. 385/19

RC No. 2A/2009/CBI/ACU-VI/NEW DELHI

CBI Vs. Anil Kumar & Anrs.

03.10.2020

Present: Sh. Dhan Kishore, Id. Senior PP for CBI along with Pairvi Officer Sh. K. S. Thakur.


Sh. M. P. Singh, Id. counsel for A-2.

Sh. Falak Mohd. along with Sh. Shivdeep Tripathi, Id. counsels for A-3 and A-6 along with A-3 and A-6.

Present case has been taken up through video conferencing hosted by Mrs Pallavi, Reader of this Court in terms of office Order No.417/RG/DHC dated 27.08.2020 and thereafter, letter dated 20.09.2020 of the Hon'ble High Court of Delhi and subsequent office Order No. Power Gaz/RADC/2020/E-15009-150 dated 26.09.2020 passed by Id. Principal District & Sessions Judge (PC Act) (CBI), RADC, New Delhi.

It is informed by Id. counsel for A-3 and A-6 that as per his information, A-1 has preferred appeal and proceedings of the present case have been stayed by the Hon'ble High Court and the matter has not been listed before the Hon'ble High Court for 12.10.2020.

In these circumstances, put up this matter for further proceedings, on 02.12.2020. Long date is given at the request of Id. counsel for A-3 and A-6. The time of the next video conference meeting shall be communicated later on.

  
(Anurag Sain)

Special Judge

(PC Act) (CBI)-11/RADC/ND/0